

ITEM NO.25

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC 4830/2017
(Arising out of impugned final judgment and order dated 19/05/2015
in FA No. 481/1979 and 29/09/2016 in FA No. 481/1979 passed by the
High Court of Judicature at Allahabad)

RANI RAJENDRI KUMARI BA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ANR

Respondent(s)

(WITH APPLN. (S) FOR c/delay in filing SLP and Office Report)

Date : 10/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Dr. Rajeev Dhavan, Sr. Adv.

Mr. Jayant Bhushan, Sr. Adv.

Ms. Vibha Dutta Makhija, Sr. Adv.

Mr. Amit Gupta, Adv.

Mr. Anant A. Pavgi, Adv.

Ms. Mansi Kukreja, Adv.

Mr. Fuzail Khan, Adv.

for M/s Mitter & Mitter Co.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

In the meanwhile, status quo , as of today, shall be
maintained.

(SANJAY KUMAR-I)

(SHARDA KAPOOR)

AR-CUM-PS

COURT MASTER